

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Company Appeal (AT) No. 142 of 2019 &
I.A. No. 1970 of 2019**

IN THE MATTER OF:

Dinkar Dogra

....Appellant

Vs.

S.P. Contracts Pvt. Ltd. & Ors.

....Respondents

Present:

**Appellant: Mr. Krishna Kumar and Ms. Srujana Suman Mund,
Advocates**

**Respondents: Mr. Sarojanand Jha, Advocate for R-12
Mr. Palash, Advocate for R-9
Dr. Bipin K. Dwivedi, Advocate for R-11**

O R D E R

23.08.2019: Counsel for the appellant says that he will file rejoinder within a week. Perused the impugned order and Annexure A/1. It appears that Respondents No. 8 to 12 as arrayed in the appeal at Page. 86-88 were not party in the company petition. Counsel for the appellant to state how parties not party in National Company Law Tribunal have been arrayed as Respondents without taking prior permission of this Appellate Tribunal when they were not before the National Company Law Tribunal. The appellant may state as to why the names of such respondents may not be deleted and appeal regarding them be not rejected.

List this appeal 'for admission (after notice)' on **20th September, 2019**.

[Justice A.I.S Cheema]
Member (Judicial)

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Kanthi Narahari]
Member (Technical)